

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

OA NO. 1627/99

NEW DELHI THIS THE 22ND DAY OF JULY, 1999

HON'BLE MR. JUSTICE V. RAJAGOPALA REDDY, VICE CHAIRMAN (J)
HON'BLE MR. R. K. AHOOJA, MEMBER (A)

In the matter of:

R. L. Gupta
S/o Sh. Tulsi Ram
R/o E-2/114, Shastri Nagar
P.O. Ashok Vihar, Delhi-52.
Retired Principal
Govt. Boys Senior Secondary School Rampura
Delhi-110035.

.... Applicant

Vs.

1. Govt. of N.C.T. of Delhi
Through its Chief Secretary
5, Shamnath Marg, Delhi-110054.
2. Director of Education
Govt. of N.C.T. of Delhi
Old Secretariat, Delhi-110054.
3. Deputy Director of Education
Distt. North West (B)
F.U. Block Sarvodaya Vidyalaya
Pitampura, Delhi-110052.
4. Drawing & Disbursing Officer (D.D.O.)
Govt. Boys Senior Secondary School
Rampura, Delhi-110035.

.... Respondents

ORDER (ORAL)

BY REDDY. J.

We are afraid that the OA deserves to be dismissed on the ground of limitation.

2. The applicant seeks the credit of leave for the years 1990, 1991, 1992, 1993 & 1994 on yearly basis total about 123 days. The applicant retired in 1996. He submits that he has been representing to the authorities for the grant of the relief. When it was not granted he approached the Tribunal. Since the grievance of the applicant arose immediately after his retirement the OA has to be filed within one year from that date when the grievance arose. We dismiss the OA on the ground of limitation. No costs.

R. K. Ahooja
(R. K. AHOOJA)
MEMBER (A)

'sd'

V. Rajagopala Reddy
(V. RAJAGOPALA REDDY)
Vice Chairman (J)